

271/1510M/RTI/11
15/7/16

Appeal No 11-77(0)/2016

RP No - 11-75/2016

Dated : 30/06/2016

Appeal under Section 19 of the Right to Information Act, 2005

The First Appellate Authority
Customs Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram
New Delhi- 110066

RTI Application No. 11-75/2016

A. Contact details:

1. Name of the Applicant	Vinod Kumar Singla, Prop. M/s S.P. Singla & Sons
2. Address	217, Krishna Market, Motia Khan, Mandi Gobindgarh

B. Details about RTI request:

1. Particulars of the PIO against whose order appeal is preferred	(a) Name	Assistant Registrar
	(b) Address	CESTAT, West Block No. II, RK Puram, New Delhi- 110066
2. Date of submission of RTI application	15/04/2016	
3. Brief facts leading to appeal	The CPIO vide letter dated 30/05/2016 has replied to my RTI application. CPIO has not provided proper information in respect to point no. 3 & 4 of my application.	
4. Prayer or relief sought	Complete information in respect to Point No. 3 & 4 of my application may please be provided to me.	
5. Last date for filing the appeal	15/07/2016	
6. Copies of documents relied upon by the applicant	1. Reply of CPIO Vide letter dated 30/05/2016	

Thanking You
For S.P. Singla & Sons



Prop.

DA:

1. Copy of reply of CPIO along with enclosures.
2. Copy of RTI Application along with enclosures

THE FIRST APPELLATE AUTHORITY, CESTAT, NEW DELHI.

DATE OF HEARING 19.04.2017

APPEAL NO.-----11-77(A)/2016-----

CPIO ID NO. -----11-75/2016-----

In the matter of

Sh. Vinod Kr. Singla.

Appellate - NONE

In spite of Notice

V/S


CPIO CESTAT, Delhi

Respondent - V.P. Pandey

ORDER 09/2017

In relation to the matter, reply is provided to the appellant vide CPIO's letter dated 30/5/2016 which is shown to me.

BUT on point no.3 regarding transfer of appeal no. ST/282/2010 is not provided to the appellant, which pertains to customs branch. that may be provided to the appellant within 6 weeks from the date of receipt of this order.


19.4.17